

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1069 of 2020

IN THE MATTER OF:

**Jitender Arora, Resolution Professional
M/s Premia Projects Ltd.**

...Appellant

Versus

Tek Chand & Anr.

...Respondents

Present: -

For Appellant:

Mr. Shiv Kr. Suri, Mr. Shikhil Suri, Ms. Nikita Thapar, Ms. Shilpa Saini and Ms. Komal Gupta, Advocates.

For Respondents:

Mr. Javed Khan, Mr. Harish, Advocates for R-1 and Mr. Jitender Arora – Resolution Professional.

O R D E R
(Virtual Mode)

11.01.2021 Issue in this Appeal against rejection of Application of Appellant – Resolution Professional for taking control of subsidiary of ‘Corporate Debtor’ (Respondent No.2) is that the real estate project was to be developed on the land leased to Respondent No.2, who is fully owned subsidiary of ‘Corporate Debtor and the impugned order declining the Application cannot be sustained.

Issue notice upon Respondents. Requisites along with process fee be filed within two days. Appellant to provide mobile Nos./ e-mail addresses of the Respondents. Notice be issued through e-mail or any other available mode. Notice on behalf of Respondent No.1. is waived and accepted by Mr. Javed Khan, Advocate. No further notice needs to be issued to Respondent No.1. Notice will go to Respondent No.2. only.

Contd...2/-

Learned Counsel for Respondent No.1 may file reply affidavit within two weeks. Rejoinder, if any thereto, may be filed within two weeks thereof.

List the Appeal 'for admission (after notice)' on 11th February, 2021.

**[Justice Bansi Lal Bhat]
The Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**